

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:4251  
ANSWERED ON:21.04.2005  
COURT MARTIAL  
Rawat Shri Kamla Prasad

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether the Union Government is aware that cases of court martial are increasing in the defence forces;
- (b) if so, the number of higher officials of defence services against whom court martial proceedings were initiated during each of the last three years and current year; and
- (c) the details of the punishment inflicted on them?

**Answer**

MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE)

- (a) There has been no increase in cases of Courts Martial in the defence forces.
- (b) Number of higher officials (Brigadier/equivalent and above) court-martialled during each of the last three years and the current year is as under:-

Service	2002	2003	2004	2005
Army	02	02	01	01
Navy	-	01	-	-
Air Force	01	-	-	-

- (c) The punishment imposed varied from severe reprimand to cashiering coupled with rigorous imprisonment.